

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 206  
CP No. 07/241-242/JPR/2022  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Virendra Singh**

...Petitioner

**Versus**

**Santosh Ahluwalia & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

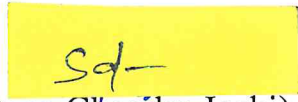
For the Petitioner : Amol Vyas, Adv.  
For the Respondent : L. K. Vohra, Adv.  
Devansh Sharma, Adv.

**ORDER**

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Petitioner. Mr. L.K. Vohra, Adv. appearing on behalf of the Respondent No. 2. Mr. Devansh Sharma, Adv. appearing on behalf of R-1. It is seen that R-1 has filed preliminary submissions to the Company Petition. Learned counsel for R-1 is directed to file complete reply to the CP taking preliminary objections with the reply within 2 weeks. Copy of the same be furnished to the learned counsel for the Petitioner and other Respondents as well. Rejoinder, if any, may be filed with two weeks with advance copy to the opposite counsel thereafter. Interim order, if any, shall continue till the next date of hearing. List the matter on 22.07.2024.

  
Sdr

(Rajeev Mehrotra)  
Technical Member

  
Sd-

(Deep Chandra Joshi)  
Judicial Member

May 13, 2024

M.S.